

IN THE SUPREME COURT OF INDIA
CRIMINAL APPELLATE JURISDICTION

CRIMINAL APPEAL NOS. 1597-1599 OF 2015

STATE OF U.P.

Appellant(s)

VERSUS

HET RAM & ORS. ETC.

Respondent(s)

O R D E R

After hearing the learned counsel for the parties and on a perusal of the Death Certificates pertaining to Respondent Nos. 1 and 6, it is ordered that the criminal appeals have abated against them.

.....J.
[AMITAVA ROY]

New Delhi;
November 09, 2016.

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Criminal Appeal No(s). 1597-1599/2015

STATE OF U.P.

Appellant(s)

VERSUS

HET RAM & ORS. ETC.

Respondent(s)

(office report for directions)

Date : 09/11/2016 These appeals were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE AMITAVA ROY
[IN CHAMBERS]For Appellant(s) Mr. Amit Singh, Adv.
Mr. Vikas Chaudhary, Adv.
Mr. Adarsh Upadhyay, Adv.For Respondent(s) Mr. Iftikhar Ahmad, Adv.
Ms. N. Annapoorani, Adv.UPON hearing counsel the Court made the following
O R D E RThe criminal appeals are abated against Respondent Nos. 1
and 6 in terms of the signed order.(Jayant Kumar Arora)
Court Master(Jaswinder Kaur)
Court Master

(Signed order is placed on the file)